

(b) Despite steady progress achieved in oilseed production as a whole and also expected record production of rapeseed and mustard, there exists a gap between demand for and supply of edible oils. With a view to bridge this gap partly, Govt. has decided to import edible oils after taking into consideration the related factors.

(c) Central Govt. has directed the State Govts./UTs to have strict surveillance on the availability and price of edible oils and to undertake dehording operations. The stock limits of oilseeds and oils by dealers/processors and manufacturers of edible oils continues to be on lower scales. The Storage Central Order is being strictly enforced and strict actions are being taken against hoarders and blackmarketeers in edible oilseeds and oils.

Decision on the Awards Given by Board of Arbitration (JCM)

3552. SHRI DHARMANNA MONDAYA SADUL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken any decision on the awards given by the Board of Arbitration set up under the scheme for Joint Consultative Machinery and compulsory arbitration for Central Government Employees (JCM) on encashment of half pay leave on superannuation and encashment of half pay leave while in service;

(b) if so, the details thereof; and

(c) if not, the time by which the decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA): (a) to (c) The Awards given by the Board of Arbitration for encashment of half pay leave on superan-

nuation and earned leave (not half pay leave) while in service are being processed in accordance with the prescribed procedure. Final decision in the matter is yet be taken.

[*Translation*]

Setting up of Petro-Chemical Projects

3653. SHRI SHEELA GAUTAM:
SHRI TEJ NARAYAN SINGH:

Will the PRIME MINISTER be pleased to state:

(a) The names of the States which had proposed the Union Government to set up petro-chemical projects in their States during the period of the Seventh Plan; and

(b) The names of the States which had offered 40% equity share and direct partnership to the Union Government for the setting up of petro-chemical projects?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b) Most of the States came up with proposals for setting up of one petrochemical project or the other in their respective territories during the Seventh Plan period. No proposal for Central Government's 40% equity participation in any of such projects, however, materialised.

[*English*]

Mixing of Oils

3654. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have permitted to mix different oils in the edible oil,

(b) whether the quality of the oil to be